COURT-II

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

<u>APPEAL NO. 86 OF 2014 & IA NO. 156 OF 2014,</u> <u>APPEAL NO. 233 OF 2013 & IA NO. 318 OF 2013 AND</u> <u>APPEAL NO. 102 OF 2014</u>

Dated: <u>22nd November, 2017</u>

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member Hon'ble Mr. S.D. Dubey, Technical Member

APPEAL NO. 86 OF 2014 & IA NO. 156 OF 2014

| In the matter of: Chhattisgarh State Power Dist Vs. | Appellant(s) | | | |
|---|--------------|---|--|--|
| Central Electricity Regulatory Commission & Ors Respondent(| | | | |
| Counsel for the Appellant (s) | : | None | | |
| Counsel for the Respondent(s) | : | Mr. Nikhil Nayyar Mr. Dhananjay Baijal for R-1 | | |
| | | Mr. M.G. Ramachandran Ms. Anushree Bardhan Mr. Shubham Arya for R-3 & R-4 | | |
| | | Mr. S. Vallinayagam for R-5 | | |
| | | Mr. Shourya Malhotra for R-10 | | |
| | | Mr. Janmali Manikala for R-12 | | |

APPEAL NO. 233 OF 2013 & IA NO. 318 OF 2013

| In the matter of: Power Grid Corporation of India Ltd. & Ors. Vs. Chhattisgarh State Electricity Regulatory Commission & Anr. | | | | Appellant(s) Respondent(s) |
|--|---|---|--|-------------------------------|
| Counsel for the Appellant (s) | : | Mr. M.G. Ramachandran Ms. Anushree Bardhan Mr. Shubham Arya | | , |
| Counsel for the Respondent(s) | : | Mr. Anand K. Ganesan Ms. Neha Garg for R-1 | | |

APPEAL NO. 102 OF 2014

| In the matter of: Tamil Nadu Generation and Dis Vs. | | Appellant(s) | | |
|---|---|---|-------|---------------|
| Central Electricity Regulatory Commission & Ors. | | | | Respondent(s) |
| Counsel for the Appellant (s) | : | Mr. S. Vallinayagam | | |
| Counsel for the Respondent(s) | : | Mr. M.G. Ramachandran Ms. Anushree Bardhan Mr. Shubham Arya for R-3 | & R-4 | |
| | | Mr. Shourya Malhotra for | R-10 | |

<u>ORDER</u>

The learned counsel, Mr. S. Vallinayagam, representing Mr. K. Gopal Choudhary, learned counsel appearing for the Appellant in Appeal No. 86 of 2014 submitted that Mr. K. Gopal Choudhary came to know about listing of this matter today itself and he is coming from Hyderabad. Therefore, the matter may kindly be posted for some other convenient date.

The learned counsel appearing for the Respondents, submitted that they do not have any objection on relisting of this matter for hearing on some other date.

Submissions made by the learned counsel appearing for both the parties, at supra, are placed on record.

Re-list these matters for hearing on <u>22.01.2018</u>, as agreed by the learned counsel appearing for both the sides.

(S.D. Dubey) Technical Member (Justice N.K. Patil) Judicial Member